a very intelligent man, why Mr. Advani missed this opportunity to this form: I just this in cannot understand. Mr. Advani, I thought you would do that. If you had talked to me, I would have suggested you to put it like that. Any how, Sir, I am moving it also because I do not want it to go on record that any of us in this sphere wanted Feroze Gandhi to be dead even for a single moment. This should have taken effect from the moment he was slaughtered. 1.

The question was proposed.

SHRI LAL K. ADVANI: I appreciate the sentiment behind the suggestion. But all through that period censureship was in operation, and, therefore, it is not a practical suggestion. Besides, sometimes dark spot or mole enhances the beauty.

THE VICE-CHAIRMAN: (SHRI LOKANATH MISRA): The question is:

1. "That at page 1, lines 7-8, for the words and figures "the 25th day of March, 1977" the words "the day on which the Act was repealed" be substituted.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): The question is:

"That clause 1 stand part of the Bill"

The motion was adopted.

Clause 1 was added to the Bill.

Ehe Enacting Formula and the Title were added to the Bill.

SHRI LAL K. ADVANI: I beg to move:

"That the Bill be passed."

I would say that the dark dismal part is over.

At least the first phase of my proposition and my pledge to the country are over.

The question was proposed.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): The question is:

"That the Bill be passed."

The motion was adopted.

THE CALTEX (ACQUISITION OF SHARES OF CALTEX OIL REFINING (INDIA) LIMITED AND OF THE UNDERTAKINGS IN INDIA CALTEX (INDIA) LIMITED, BILL, 1977

THE MINISTER OF CHEMICALS AND FERTILIZERS AND FETRO-LEUM (SHRI H. N. BAHUGUNA): Sir. I beg to move:

"That the Bill to provide in the public interest, for the acquisition of the shares of Caltex Oil Refining (India) Limited and for the acquisition and transfer of the right, title and interest of Caltex (India) Limited in relation to its undertakings in India and thereby to secure that the ownership and control of the petroleum products produced by the Caltex Oil Refining (India) Limited, and marketed and distributed by the said undertakings, in India, are so distributed as best to subserve the common good, as passed by the Lok Sabha, be taken into consideration."

Sir, the main purpose of the Bill is the acquisition of the particular industry and its various functions so as to bring under the control of the nation one of most strategic elements the economy of our nation. This, Sir, at the outset I must say, is acquisition of shares, other interests and titles, if I may say so which does not extend beyond, what I say, a take-over by negotiation. The predecessor Government decided to take over these interests through negotiations rather than [Shri H. N. Bahuguna]

nationalise them. They initiated and in the bargain what has been decided forms part of this particular Bill which I have presented before this House for acceptance.

I can in this matter merely say that the employees' interests have been fully taken care of. We have also taken care to see that this particular concern, the Catlex and its versatile refinery are made to serve this nation's interests by joining up with the mainstream of the petroleum industry which has a creditable record of growth as well as public ownership contributed by a definite policy enunciated by our great Prime Minister. the late Pandit Jawaharlal Nehru. I commend this Bill for the acceptance of this House and I hope the discussions in this House will help us to understand more about it because there is not much more to be done in this sector except to take over a very small or tiny affair now in the shape of Assam Oil and Oil India,

SHRI SRIMAN PRAFULLA GOS-WAMI (Assam): It is pending for several years.

SHRI H. N. BAHUGUNA: Yes, several years' work could not be done in several days and I have been here only for a few days. But I am sure that the discussion today will help me in the matter of take-over or acquisition or of bringing that particular sector also within public ownership so as to subserve the best interests of the nation. With these words. I commend this Bill for the consideration of the House.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LOKANATH MJSRA): Before I call Mr. Nageshwar Prasad Shahi, I would like to tell hon. Members that the total time allotted for this Bill is one hour and there are six speakers. Therefore, I will have to restrict the time to seven or eight minutes per speaker, and I would request the hon. Members to confine themselves

to the time-limit so that I do not have to impose any restriction.

श्री नागे वर प्रसाद शाही (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, ै बहुत ही कम समय लंगा । सर्वप्रथम मैं मंत्री जी को इस बात के लिये धन्यवाद दे दं कि वह संसद् में इस सरकार की ग्रोर से इस प्रकार का समाजवादी विधेयक प्रस्तृत करने वाले पहले मंत्री है। उन को इस बात का श्रेय जाता है कि वह इस तरह का विधेयक प्रस्तुत किये हैं जिसके माध्यम से विदेशी कंपनिया का ग्राधिपत्य समाप्त करने. उन के शेयर्स भौर उन के इस्टेबलिशमेंट को स्टेट के हाथ में ट्रांसफर किया जा रहा है । श्रीमन्, माननीय मंत्री जी को मैं इस वात के लिये भी धन्यवाद दे दुं कि उन को इस वात का श्रेय भी जाता है कि वह इस सदन को कलंकित होने से वचा पाये हैं। विरला इस सदन में ग्राना चाहते थे, पैसे के बल पर ग्राना चाहते थे। उन को इस सदन में आते से रोक देते ग्रौर इस सदन को कलंकित होने से वचाने का श्रेय श्री बहग्णा जी को है। इस के लिये मैं उन्हें वहत धन्यवाद ग्रौर वधाई देता हं हालांकि उस कार्य की सजा के तौर पर उन्हें विना समरी के डिस्मिसल मोल लेना पडा।

श्रीमन्, मैं विधेयक के संबंध में निवेदन करना चाहता हूं कि कालटैक्स स्रायल रिफाइनिंग कंपनी के शेयरें के ट्रांसफर के वारे में श्रीर दूसरे इस्टैंबिलिश मेंट स्त्रीर ग्रसेट्स के ट्रांसफर के बारे में जो एग्री मेंट हुग्रा है उस में तब्बीली होने का तो कोई सवाल नहीं है, उस को तो सरकार ग्रानर करेगी ही, लेकिन इस बात को जरूर देखना होगा कि यह विदेशी कंपनी है। इंटर नेशनल कंपनी है। इस के ग्रधिकारी बड़ी ऊंची तनख्वाह वाले थे। ग्रब उन का वेतन नये वेतन कम में ग्रौर ग्रपने देश ने ग्राधिक स्थिति के ग्रनुसार ग्रौर ग्रपने देश के वेतन मानों के ग्रनुसार निश्चित होना चाहिए तथा छोटे कर्मचारियों को सुविधा मिलनी चाहिए।

मैं एक शब्द इस कप्पनी के उत्पादित माल के दाम के बारे में कहना चाहता हूं। एक तो ग्रायातित तेल का जब दाम वहा तब सरकार ने भी ग्रपनी श्रोर से उस पर टैक्स रख दिया उस से पेटोल बहुत ही मंहगा हो गया। उस के पीछे ध्येय यह बताया गया कि इससे करजनपशन इस होगा और हम को आयात कम करना पडेगा। लेकिन, श्रीमन, यह नीति नहीं समझता । इससे ग्रच्छा होता कि पेटोल का राशन किया डिस्टीब्य शन कन्टोल उस का किया जाता ताकि जो मध्यम वर्ग के लोग है और जो स्कटर इस्तेमाल करते हैं उन को यह मसीबत न झेलनी पडती श्रौर जो पेटोल ऐश ग्रीर ग्राशाइश के लिए इस्तेमाल करते हैं उन को ज्यादा दाम देना पडता। तो, श्रीमन्, यह ज्यादा ग्रच्छा होता ।

श्रीमन, मैं डीजल के दाम के वारे में भी कहना चाहता हं क्योंकि कृषि के उत्पादन से यह सम्बन्धित है। ग्रपने देश में तेल का उत्पादन इम्बई हाई से वढ़ा है लेकिन सरकार के सामने जब कभी यह सूझाव दिया गया कि डीजल का दाम कर किया जाय तो सरकार ने नकारात्मक उत्तर दिया। मैं निवेदन करूंगा कि एक तरफ जहां किसानों को ग्रपने उत्पादन का कम दाम मिलता है, वहां कम से कम उन की श्रावश्यकता की जो चीजें है उन का भाव कुछ गिराना चाहिए ताकि उन्हें राहत मिल सके। डीजल उन के ट्रेक्टर श्रौर ट्यूब वेल में इस्तेमाल होता है। इसी तरह से किरोसिन श्रायल जो गांव का गरीब इस्तेमाल करता है उस का दाम कम करने की स्रोर हमारे योग्य मंत्री जी स्रवश्य ध्यान देंगे ताकि उन्हें राहत मिल सके । मुझे विश्वास है कि माननीय बहुणुणा जी के अन्दर क्षमता है ग्रौर योग्यता है, वे गरीबों को राहत दे सकते हैं।

दूसरी बात, श्रीमन्, मैं पेट्रोल पप्पों के एलाटमेंट की पोलिसी के बारे में कहना चाहता हूं। मैं एक-एक मिनट में श्रपनी बात कह लूंगा। पेट्रोल पम्प के बारे में भारत सरकार की यह नीति है कि इस समय एक्स श्रामीं नैन को पेट्रोल पम्प का लाइसेंस देते हैं। एक पेट्रोल पम्प को एस्टेंब्लिश करने में 50 हजार, 60 हजार खर्च होता है। होता यह है कि साहुकार लोग श्रौर पैसे वाले लोग इन को एक्सप्लाइट करते हैं। लाइसेंस बनते हैं एक्स-श्रामी ने के नाम पर लेकिन उन को एक्सप्लाइट करते हैं पैसे वाले श्रादमी। मेरा सुझाव यह है कि माननीय मंत्री जी एक्स श्रामी ने को देने की जगह कोग्रापरेटिव वेंसिस पर दें। श्रगर दस एक्स-श्रामी ने स्रपनी कोग्रापरेटिव बना लें तो उस को लाइसेंस दे दिया जाय। इससे मुनाफा दस लोगों में जायगा श्रौर पैसे वाले लोग शोषण नहीं कर पायेंगे।

एक और निवेदन मैं कर दूं। पेट्रोल पम्प बैंकवर्ड एरियाज में नहीं हैं। वहां सरकार अपनी इस नीति में कुछ ढिलाव करे। सौभाग्य से मंत्री महोदय हमारे पूर्वी उत्तर प्रदेश के हर भाग से यहां तक कि हर व्यक्ति से बहुत अच्छा तरह से वाकिफ हैं। गोरखपुर से बड़हल गंज की नेशनल हाईवे में 40 मील की दूरी में कोई पेट्रोल पम्प नहीं है। अगर वहां कुछ सुविधा देकर कोई पेट्रोल पम्प लगवा दिया जाय तो यह दिक्कत जो है कि गाड़ी एक जाने पर आदमी आदमी को 20-30 मील जाना पड़ता है, दूसरी गाड़ी से पेट्रोल लाने की वह समस्या समाप्त हो जायगी।

एक दूसरी वात ें श्रौर कह दूं। कालटैक्स के कई श्रधिकारी उन की जो. बांचेज श्रौर एस्टेब्लिशमेंट्स दूसरे कन्ट्रीज में है वहां के लिए इंडिया में इंजीनियर्स श्रौर टैक्नीशियन्स की भरती करते हैं। इस में, मुझे ज्ञात हुश्रा है, भारी करण्शन है श्रौर उनकी भरती में काफी पैसा उन वेचारे बेकार इंजीनियरों से लेते हैं। श्राशा है श्राप इस पर निगाह रखेंगे। हिन्दुस्तान से टेक्नीशियन्स श्रौर इंजीनियर्स को रिक्ट कर के बाहर भेजने में इस तरह का जो श्रण्टाचार है, जो पैसा कमाया जाता है वह बन्द होना चाहिए श्राखिरी बात में यह कह कर बैठना चाहता 171

[श्री नागेश्वर प्रसाद शाही]

हं कि पिछले दिनों में पब्लिक कसर्न, पब्लिक कम्पनीज कुछ खास लोगों को नाजायज फायदा कराने के लिए एक एक छोट छोट गैर मशहर पत्रिका को विज्ञापन देकर लाखों रुपये का फायदा कराते थे। जैसे सवेरे हमारे साथी ने कहा कि एक 'सूर्य पत्निका' है उसे एक पेज का विज्ञापन देने के लिए 30-30, 40-40 हजार रुपया इंडियन भ्रायल कम्पनी स्टील <mark>भ्र</mark>थारिटी, माइनस भ्रटारिटी की स्रोर से विज्ञापन द्वारा पैसा दिलाया गया । मैं मत्नी महोदय से निवेदन करूंगा कि कृपया वह देखें कि उनकी कम्पनी जो पैटोलियम से डील करती है, इंडियन भ्रायल वगैरह उनकी भ्रोर से इस तरह का भ्रष्टाचार न हो कि किसी खास व्यक्ति को लाभ पहुचाने के ख्याल से लाखों रूपया दे दिया जाए ।

एक चीज भ्रौर कह कर समाप्त कर द्ं कि जिस के० डी० मासवीय, भृतपूर्व पेट्रोलियम मंत्री, ने टेंडर को इग्नोर करके मारुति लिमिटेड का टेंडर स्वीकार कर लिया, सारी मर्यादा ग्रौर सारे नियमों की ग्रवहेलना करके, वह यह कहते सूने जाते हैं कि मैंने तो दबाव में ब्राकर किया। उन्होंने तो हमारे मित्रों से यह भी कह दिया कि मेरे पास प्राइम मिनिस्टर के लैटर्स हैं जो कि मैंने हिफाजत से रखे हैं, जब उनके विरुद्ध जांच होगी तो वे पेश कर देंग कि मुझे तो हिदायत मिली थी। माननीय मंत्री जी से कहना चाहता हूं कि इमरजेंसी समाप्त हो चुकी है, कृपया वह ग्रयनी कम्पनी की स्रोर से स्रौर स्रपने दस्तखतों से इस तरह के कूकर्म नहीं होने देंगे कि जिससे पब्लिक का पैसा, गरीब देश का पैसा चन्द लुटेरे लोगों की पाकेट में जाए। धन्यवाद।

श्री मुन्दर सिंह भंडारी (राजस्थान): उपसभाध्यक्ष महोदय, नवम्बर, 1976 में जो सरकार ने समझौता किया, उसके ब्राधार पर बनाया हुन्ना यह बिल है । इसलिए यह जरूरी है कि इस सरकार को भी सरकारी

स्थान से दिथे गये इस वचन को मान्यता देनी पड़ रही हैं नहीं तो इसमें बहुत सी ऐसी चीजें हैं कि भविष्य में भी इस प्रकार के कदम उठाते समय इन पर बड़ी गम्भीरता से विचार करना जरूरी होना चाहिए ।

श्रीमन्, 13 करोड़ म्पया तो इन शेयर्स के कम्पेंसेशन के लिए है । उसके साथ ही एक करोड़ से अधिक रुपया ब्याज के निमित्त इसमें खर्च होगा। यह भी पाबन्दी हम पर श्रायद है कि जो भारत के टैक्स इन ट्रांसफर्स के ग्रन्तर्गत चुकाने होंगे उनकी भी जिम्मेदारी हमारे ऊपर रखी है ग्रीर वे भी 4.29 करोड़ की है । ग्रब क्योंकि यह बिल पास करना ही है, इस सरकार को, इसलिए इसके सम्बन्ध में मुझे कुछ विशेष जोड़ने की स्रावश्य-कता नहीं है ? मैंने मंत्री जी से निवेदन किया ही है कि यह प्रश्न इस प्रकार की कम्पनियों के बारे में देश का ही ग्रधिपत्य ऐसे संस्थानों पर हो या कई ग्रौर क्षेत्र हैं जिन पर ग्रनेक मंत्रालय ग्रौर विभागों में ये प्रश्न उपस्थित प्रयत्न यह किया जाए कि भारत की जनता पर भ्रनावश्यक बोझ उसका न पड़े। ऐसी जिम्मेदारियां कम्पनियों को ही निभानी चाहियें टैक्सों को चुका कर।

यह सच है कि इन सब कारणों से पेट्राल की कीमतों पर असर पड़ेगा लेकिन फिर भी हम चाहेंगे कि पेट्रोल प्रोक्डेट्स की कीमतों के बारे में दुबारा से सारी बातों की जांच की जाए। विशेष कर कुकिंग गैस जिसका हर साधारण से साधारण घर से संबंध है। यह जरूरी हो गया है कि कुकिंग गैस की कीमतों में हम कितनी राहत दे सकेंगे इस के ऊपर विचार किया जाए। लेकिन जब मैं श्रीर चोजों की बात करता हूं तो मैं लारियों की बात भी करता हूं। मैं यह चाहूंगा कि यह जो लारियों के जरिये पैट्रोल पहुचाया जाता है तो ट्रांस-पोटों की दरों को काटते समय लारी अनार्स पर अन्याय नहीं होना चाहिये। कई क्षेत्रों में विशेषकर गोवा-पंजिम के लारी आनर्स

की हडनाल की वजह से पेट्रोल की सप्लाई के संबंध में कठिनाइयां पैदा हुई है। मैं चाहूंगा कि इन सवालों को तय करते समय ऋधिक व्यापक दृष्टिकोण हमें ऋपनाना चाहिये।

लेकिन इन कम्पनियों में जो एक्जिस्ट करती थीं ग्रौर ग्रब जिनको सरकार ले रही है उनमें ग्रनावश्यक रूप से बड़ी तनख्वाहों पर बहुत लोगों की भरती की हुई थी। मैं समझता हं कि कम्पनी लेने के साथ-साथ हम पर यह मजबूरी स्नायद न होगी । क्या उन सब लोगों को भी हमें टिकार रखाना है या उन सब की तनख्वाहों को मजबूरी तौर पर हमें उन्हें देना है, मैं चाहूंगा इन सारी बातों पर दुवारा से विचार हो । जो उच्च पद हैं जो ग्रनावश्यक दिखाई देते हैं श्रौर प्राइवेट कम्पनियों में, हम यह समझते थे कि उन्होने अपने मनाफे को कम दिखाने के लिये जबर्दस्ती कुछ जगहें भर रखी थीं उनको भी दुवारा से देखा जाए । क्योंकि श्रब यह पब्लिक युटिलिटो की सर्विस हो जाएगी। मैं चा इंगा ऐसे पदों पर जल्दी से जल्दी विचार किया जाए ताकि इस नाते से खर्चे में कमी की जा सके। मैं इन्हीं शब्दों के साथ इस बिल का समर्थन करता है।

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Mr. Vice-Chairman, Sir, I welcome this Bill to take over Caltex Oil Refinery and its marketing operations. The takeover of Caltex virtually marks the completion of the process of national acquisition of giant foreign oil companies like ESSO and Burmah-Shell which was started sometime in 1974 and completed in 1976 by the then Congress Government. With nearly 96 per cent of the country's petroleum industry in the public sector, the country is poised for an important step forward in the growth of the oil industry. Under the foreign monopolies, the industry had a very restricted growth mainly because the companies

were run in order to further the interests of the international monopolies. We were badly let down by these companies during critical times such as war with Pakistan. They had also reservations about processing Russian crude. The reasons were best known to them. But, Sir, all this is now a thing of the past. The petroleum industry can now very well look after the national interests.

Another important aspect of the take-over of the foreign oil companies including Caltex is that they were nationalised by governmental actions but they were taken over through negotiations. during which both parties had a free and frank exchange of ideas. While many companies are taken over all over the world through unilateral acts of nationalisation, it stands to the credit of our democratic traditions that we have taken over foreign companies through negotiations.

Sir, now there remains only one more small foreign oil company, and that is Assam Oil Company which is still not under the control of the Government and is owned by Burma Oil Company belonging to the international seven sisters. It is only a matter of time and the Assam Oil Company will also have the same future as other foreign oil companies. As it is reported, the negotiations for terms of agreement are afoot with Mr. Cooke of Assam Oil Company. I with the hon. Minister goodspeed in finalising the agreement.

Sir, in a poor energy-starved country like ours, we have specifically planned our petroleum industry with our long-term aim to free ourselves from the need to import oil. Although we may not be able to attain that aim of self-sufficiency, there is no doubt that we can steadily reduce our oil imports. Our Petroleum Ministry's effort in achieving the objective through various oil explorations and exploitations is highly commendable and

[Shrimati Sushila Shankar Adivorekarl meritorious. With this takeover of Caltex, we do hope now that certain amount of bipartisan agreement will emerge on the approach towards policies for petroleum exploration. exploitation, refining and marketing issues because we have to pursue them relentlessly. Sir, the long promised reorganisation of oil industry and specially integration of marketing throughout India has not yet taken This requires the immediate attention of the Ministry so as to ensure that the consumer gets prompt and efficient service now that the acquisition of the last major foreign oil company is finalised.

The oil companies have done excellent work the last two years in rural marketing by distributing essential commodities through their outlets. This effort, in my opinion, should be further strengthened and now that nearly 1300 outlets of Caltex are also added to the existing outlets. it would add further help to this policy Sir, we have to remain vigilant about sophistry and dissmulation adopted by these big international companies to defeat their attempts, if any, to destabilise the economy of non-aligned democratic and socialistic countries. The hon. Minister is known for his alertness and vigilance. If I mistake not, when he was the Minister of Communications, he had been instrumental in exposing a transnational deal regarding crossbar telephone exchange and it will not be too much to expect that he will maintain the same vigilance in the present case to see that the foreign oil companies should not leave any Trojan Horses for us. Takeover alone is not enough. What is more important and necessary is the Indianisation and Swadeshikaran with complete delinking from the parent trans-nationals.

Sir, I would like to remind the hon. Minister for speedy completion of the socialisation of Oil India Ltd. It is unfortaunate that we have yet not reached any agreement with the

foreign owners of the stock of AOC & OIL. This delaying tactics of foreign owners is only to secure more benefits which we should not allow and no doubt the hon. Minister will take speedy action in this direction. delay in complete takeover of OIL is creating frustration amongst the technical staff who are patrioticminded persons and have rejected offers of transnational parents to take positions abroad. (Time bell rings). The international oil companies are trying to take away first class Indian experts for their operations elsewhere. While we need this talent and skill to develop a strong and durable public sector in our country as they are our best assets. We cannot afford to have any such brain drain in such a stretegic and vital industry as petroleum.

Lastly, Sir, with this takeover of Caltex which is one of the best oil companies in the country, there will be visible improvement in supply of certain products, especially LPG cook. ing gas, the price of which is ever increasing and the availability is always decreasing. Cooking gas is no more a luxury item. 6 P.M. This is a necessity in every family and more so with the working women. I would request the hon. Minister to take up this matter on a priority basis.

Sir. with the hope that the Government will soon come out with an exhaustive white paper, outlining clear proposals for restructuring the entire oil industry in different sectors, I welcome this Bill.

SHRI KALYAN ROY (West Bengal): Sir, I would be very brief. In the beginning, I would like to pay a tribute to Mr. K. D. Malaviya who had the courage to challenge the big oil cartels who have neither interest in finding oil in this country nor developing the petroleum technology. He had the courage to challenge them and he had to pay even the price. At a certain stage of our oil history, these oil cartels ganged up in order

to throttle the development of indigenous oil industries. At the same time, Sir, I am happy that this Ministry is now being headed by Mr. Bahuguna whose commitment to socialism, to public sector is second to none.

Sir, my first question would be about the quantum of amount which is being paid to this Company. Sir, it is known that these oil cartels not only were interested in making profits ruthlessly in the developing countries which are the real sources of petrol, but they dominated the politics of the twothirds of the world because of their manipulations or manoeuvres. It is a good step, it is a right step that these oil cartels are finally driven out from the soil of India. But I fail to understand why compensation to a company which might have been remitted to the tune of nearly 80 to 90 crores of rupees in the last 25 years, since the days the refinery was set up. They have failed to invest a single penny in the country. Why are they paid such a huge amount of Rs. 14 crores as compensation or whatever you may call it? I am surprised and why is it that there is a provision in this Bill that this Company was not to-pay any income-tax? I do not know what amount of income-tax evasion is there by this Company. For the failure to pay the income-tax, there will be a penalty. I am not sure. Who is going to bear it? They are going. You are not going to catch them after you take over. So, what steps have you taken? Why have you fixed such a huge amount for them? Similarly, as the other hon. Members mentioned and Mr. Bahuguna himself might have discovered, there are quite a few big elephants in the organisation whose salaries and perquisites, etc. came to about Rs. 10,000 or Rs. 15,000 per month. They are given posh flats, cars, chaprasis, bearers, etc. But there are very low wages at the bottom. The disparity was never so glaring as it is in the oil cartels.

Sir, I have studied in the Janata Manifesto that they are interested to reduce the disparity in incomes. Here is an idel chance, a challenge to you. What are you going to do about it? Restructuring the whole organisation of the oil Company is absolutely I would like the hon. Minister to give-today he would not be able to give in detail-just a bare outline, if he can. It will not only make the people conscious about the loot which had taken place in the past but it will also inspire the staff and the workers and the employees who are working there.

[The Vice-Chairman (Shri V. B. Raju) in the Chair]

I do not know whether Mr. Bahulargescale reguna is aware that trenchment took place in the Caltex Company in Calcutta and other rather the iobs over to contractors. handed Now. what is the policy of the present Government towards these retrenched employees, who are in hundreds? Are they going to be taken back? they going to be reinstated? Are they going to get back their jobs as are being given to the employees in the railways and the P & T Department? What policy are you going to follow in relation to the staff which was throuwn out illegally and without any justification.

Similarly, I would like to know a little about as to what your policy and attitude is regarding offshore drilling and what about the role of multi-national companies which are highly interested in offshore drilling in Bombay and in the Bay of Bengal. Are you going to stop that as is demanded by the non-aligned countries, which are saying that there should be no manoeuvring and no manipulation by the multi-national companies in this field? So, I would like to know a little bit about that also.

[Shri Kalyan Roy]

Similarly, may I know what is your programme about oil exploration? I do not want to go into great details because you have taken over just now. I have been told that the exploration of oil in the eastern part of the country has come to a halt, i.e., in West Bengal, Tripura and Sunderbans. Are you going to seriously look into this problem and see that whatever obstructions are there, they are removed? I know that the American companies are not interested in helping developing countries or underdeveloped countries to build their own oil technology, or their own refineries, unless they get a share. There is a very strong, powerful international interest group which vested Malaviya had to fight all the time. How will you change it? How will you challenge it? It is not only an economic proposition; it is a political proposition also. They have their men inside the Government. They have their men at the decision-taking level. So, this is a political question, which you have to tackle very seriously.

As I mentioned in the beginning, I would like to know from Mr. Bahuguna about the total investment made by the company so far. In relation to that I would like to know whether the compensation that you are paying, is justified; and, if it is not justified, whether you would take some steps to reduce it.

Lastly, I would like to know whether it is possible to reduce the price of oil because oil price is determined internationally, and I know the difficulties there. The OPEC countries are all the time talking of helping underdeveloped countries. I must say that I absolutely share the agony of the Prime Minister Fidel Castro of Cuba, who stated very clearly that while the developing countries are all out to help the Arab people in their fight against Zionism and Israeli aggression, he did not know whether the same

feeling was being reciprocated by the Arab countries. Have you started some dialogue with the Arab countries so that this country, which is a developing country, gets oil at a reduced price, at a price which is less than what is being asked for from the Western European countries or the United States? This is a very serious problem. How are you going to tackle it?

From that I come to a very important though not a significant question and that is about the cooking gas, which is becoming very popular even among the middle classes and I agree that it is no more a luxury. I want to know whether the price of gas cylinders can be reduced. It is a problem which is being faced even by me and many others. I want to ask the Minister whether he has noticed lately in the press-I have written about it to Mr. Malaviya twice—that for the last eight months quite a few housewives were killed in Calcutta, Bombay and Delhi on account of defective gas cylinders which burst. Only the other day, I saw in the newspapers that there were some accidents on account of cylinder bursting. I do not think that much has been done to rectify these defects. What is the Minister going to do to allay the fears in the mind of the public regarding these cylinders? Then there bottlenecks regarding supply of gas and agencies. All these cylinders things there. 1 hope Mr. are Bahuguna, with his commitment to socialism, will seriously take a look into all these problems. Regarding advertisement policy I agree that it was channelised into certain directions, which were not very healthy. I would also like to know whether he would investigate into the activities of the officers responsible. Lastly, Sir, I fully welcome the Bill minus the amount part which is being paid to a cartel which has so far exploited us for the last thirty years.

شری سکلدر ملی وجد (مهاراشتر):

هالي جلاب وائس چهر مين صاحب میں کال تھکس اندیا کے قومیانے کے بل کی تائید اور خیر مقدم کرتا ھوں - اب تک یہ کمپھو آرامکو کے لئے افسروں کی رکووٹنگ کام بھی کرتی رهی هے اور یہاں آرامکو کے اٹھے قائد نوسهن انجيدر اوو دوسرے ماهرین کو رکروٹ کیا جاتا ھے ۔ ان رکورت کرنے والے افسروں کے خلاف کئی سال سے یہ شکایت چلی آ رہی (Communal) هے که یه لوگ ملاحصب ارر رهوسخور (corrupt) ههي ارر تيمتي توقعے اور رشوت لے کر لوگوں کو آرامکو بهمجتم ههر- أرامكو ايك برى كميني ھے سعودی فرب میں۔ آئل کی سب سے ہوی ریفاللری ہے وہاں تلخواهیں برى اچهى ههى- غريبوں كو ية بتايا جاتا هے که هددوستان مهی مسلمان تعلهم يافته نههن ههن اس لئي ان کو وهاں نہیں پہیجا جاتا ہے اس طوح همارا ملک عربستان مهن بدنام هوتا هم أور حقدار أور لائق لوكون كا حتى مارا جاتا هم - كنچه عرصة ھھلے کال تھکس دای کے جلول مهلیجر نے خود مجھ سے کہا ارد قاکتر سید محمد سے جو همارے لا منستر تھے کہا تھا کہ میں بارہ مسلیان لهدی داکترون کو آرامکو بهیجانه کی گلجائش نکالتا هون -انہوں نے درخواستھی ملکوائھی اور درخواستیں آئیں۔ کیرل سے بہت سے لهذى ةاكترون كى درخواستهن آئهن-ھم جارل میلیجر صاحب کے پاس كُنْه - الهك مرتبه نهيس كثى مرتبه ان کے گھر گئے اور دفتر کے چکر لگائے ليكن ولا هم كو ثالثم رهم - آخر مين تلك آكر هم خاموش هو گلے - يه کال تیکس کے افسروں کا عمل ھے پارلیمدت کے صمیوں کے ساتھ - میں چونکه بسینی کا رهای والا هول اور وهان رکورمیلت هوتا هے رهان په پررپهگندا هے اور عوبستان میں بھی هے که هلدوسقانی مسلمانوں کو عرب لينا نهيس چاهتے اور هلدوستانی مسلمان كحه جانتي نهين هين -یه بات غلط هے ظاهر هے که یه بات بالکل جهوت هے - خود همارے اورنگ آباد کے کئی ڈاکٹر انجیلر فارست آفیسر اید درسترں اور عزیزوں کے ذریعے سعودی مرب گئے هیں وهاں اچها

[شری سکندر علی وجد] کام کر رھے ھیں اور اچھی تفخواہ یا رهے هیں بلکه هددوستان کا نام اونجها کر رہے ھیں - خود سلطان خالد کے استاف كا هارت اسپليشت داكتر قاضي مجيد الدين اورنگ آباد كا رهنے والا ھے جر کئی سال سے همارے ملك كا نام روشن كر رها هـ - دَاكِتُر موثق الدين کو آپ بھی جانتے ھونگے وہ اور و ھاں كتى ةائتر اور انجينر اچها كام كر رههين لیکن یمپئی اور دلی کے رکروتنگ افسروں کی نظر میں ان کی کوئی عزت نهیں ہے - میں چاھتا ھوں که بہوگنا جی ان رکروتلک افسروں کو ایے محکمے میں لیں تو ان کی بوی سخت اسکرپننگ کریں ان کو بےایمانی م کی عادت ہو گئی ہے ان کے سلبہ کو رشوت کا خون لگ چکا ھے - اب يه کمینی هماری کمپنی هر گئی هے یه کوئی بیروئی کمپلی نہیں ہے - ان آفیسروں سے آپ کو اس کمیڈی **کو** صاف كرنا هوگا اور ايسي كريت اور کمیونل لوگوں کو وهاں سے نکال دینا هوگا۔ اس طریقه سے همارے ملک میں اور عربستان میں همارے ماهرین کی عزب بوقے کی بہاں کی

یے روزگاری صیب بھی کسی قدر کمی

واقعع هوگی - کیا آپ هم کو کبهی بتائیس کے که ایک چهوتی سی رپورت سے که اِن پانچ سالوں میں وهاں کس طرح رکرومینت هوا - کس انداز پر کس طریقت سے کہا اِس لئے که اِب یه پیلک سیگٹر کی بات ہے - اس ادارے کے سلسلہ میں هم کو کچه شبہات کے سلسلہ میں هم کو کچه شبہات شہبات کو آپ رفع کر دیں - یه شبہات کو آپ رفع کر دیں - یه پیلک سیکٹر هے تو واقعی پبلک سیکٹر هے تو واقعی پبلک شیکٹر رہے اور جو پہلک سیکٹر کا پیار افسر رشوت لینے والے افسر فرض هے وهی انجام دے - یےایمان فرض هے وهی انجام دے - یےایمان

یه میری نهیں بلکه سارے تعلیم یافته یے ۔
یافته یےروزگاررں کی هی دیماند ہے ۔
یه کام بهت جاد گهرائی اور ایمانداری
سے کیا جائے تاکه کریت اور کمیرنل
آفیسروں کا پرری طرح صفایا هو جائے ۔
امید هے که موجودة حکومت پہلک
میگیر کو اور زیادہ بچھائے گی اور
پنچپلی حکومت سے بھی زیادہ بچھائے
پنچپلی حکومت سے بھی زیادہ بچھائے

† श्री सिकन्दर ग्रली वज्द (महाराष्ट्र) : श्राली जनाब वाईस चेयरमैन साहव, मैं काल्टेक्स इण्डिया के कौमयाने के विल की ताईद श्रीर खेर मकदम करता हं। ग्रब तक यह कम्पनी ग्रारामको के लिये ग्रफसरों की रेक्स्टिंग का काम भी करती रही है श्रीर यहां से ग्रारामको के लिये डाक्टर, नसँ, इंजीनियर ग्रौर दूसरे माहरीन को रेकरूट किया जाता है । इन रेकरूट करने वाले ग्रफसरों के खिलाफ कई साल से यह शिकायत चली आ रही है कि ये लोग मुत्तस्सव (Communal) ग्रौर रिश्वतखोर (Corrupt) कीमती तोफे ग्रौर रिश्वत लोगों को आरामको भेजते हैं। आरामको एक बड़ी कम्पनी है सऊदी अरव हैं। आयल की सव से वड़ी रिफायनरी है वहां, तनख्वाहें वड़ी अच्छी हैं। गरीबों को यह वताया जाता है कि हिन्द्स्तान ने मुसलमान तालीमयापता · नहीं हैं --इसलिए उनको वहां नहीं भेजा जाता है। इस तरह हमारा मुल्क ग्रारविस्तान में बदनाम होता है और हकदार और लायक लोगों का हक मारा जाता है। कुछ ग्रसी पहले कालटेक्स दिल्ली के जनरल मैनेजर ने खुद मुझ से श्रौर डाक्टर सैयद मुहम्मद से जो हमारे ला मिनिस्टर थे कहा था कि मैं बहरा मुसलमान डाक्टरों को ग्रारामको की गुंजाइश निकालता हुं। उन्होंने दरख्यास्तें मंगवाई ग्रौर दरख्वास्तें ग्राई । केरल से ब हुत से लेडी डाक्टरों की दरख्वास्तें ग्राई । हम जनरल मैनेजर साहब के पास गये--एक मरतबा नहीं, कई मरतवा उनके घर गये और दक्तर के चक्कर लगाए लेकिन वह हमको टालते रहे। स्राखिर में तंग स्राकर हम खामोश हो गए । प्रे कालटेक्स के श्रफसरों का अमल है पार्लियाँमेट के मेम्बरों के साथ मैं चुंकि बम्बई का रहने वाला हूं ग्रौर रेक्ट्रमेट होता है वहां प्रोपोगण्डा है ग्रौर ग्ररविस्तान मे भी है कि हिन्द्स्तानी मसलमानों को

लेना नहीं चाहते श्रीर हिन्द्स्तानी मुसलमान कुछ जानते नहीं हैं। यह बात गल्त है। जाहिर है कि यह बात बिल्कूल झूठ है। खुद हमारे स्रौरंगाबाद के कई डाक्टर, इंजीनियर फारिस्ट ग्रफसर ग्रपने दोस्तों ग्रौर ग्रजीजो के जरिए किदी ग्ररब गए हैं। वहां भ्रच्छा काम कर रहे हैं ग्रौर ग्रच्छी तन्ख्वाह पा रहे हैं, हिन्दुस्तान का नाम ऊंचा कर रहे हैं। खुद सुल्तान खालिद के स्टाफ का हार्ट स्पेशिलिन्ट डाक्टर काजी ग्रौरंगावाद का रहने वाला है जो कई साल से हमारे मुल्क का नाम रोशन कर रहा है। डाक्टर मौसक उद्दीन को ग्राप भी जानते होंगे, वो ग्रौर वहां कई डाक्टर ग्रौर इंजीनियर श्रच्छा काम कर रहे हैं लेकिन बम्बई भ्रौर दिल्ली के रेक हिंग ग्रफसरों की नजर मे उनकी कोई इज्जत नहीं है। मैं चाहता हूं कि वहुगुणा जी इन रेक ्टिंग श्रफसरों को श्रपने महकमे में ले तो उनकी वडी सक्त स्क्रीनिंग करें। उनको वेईमानी की म्रादत हो गई है, उनके मुंह को रिष्वत का खून लग चुका है। भ्रव यह कम्पनी हमारी कम्पनी हो गई है, यह कोई वेरुनी कम्पनी नही है। उन ग्रफसरों से ग्रापको इस कम्पनी को साफ करना होगा ग्रौर ऐसे करप्ट ग्रौर कम्यनल लोगों को वहां से निकाल देना होगा इस तरीके से हमारे मुल्क मे और अरबि-स्तान में हमारे माहरीन की इज्जत बढ़ेगी स्रौर यहां की बेरोजगारी में भी किसी कदर क़ी वाक्या होगी। क्या हमको कभी वताऐगें--एक छोटीसी रिपोर्ट से कि इन पांच सालों मे वहां तरह रिकड़टमेट हुस्रा, किस पर रिकड़टमेट हुग्रा, किन लोगों ने किया ग्रौर किस तरीके से किया । इस लिए कि ग्रब यह पब्लिक सेक्टर की बात है। इस अदारे के सिलसिले में हमको कुछ

^{†[]} Devanagari Transliteration.

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[श्री सिकन्दर ग्रली वज्दो शुबहात हैं, हम चाहेंगे कि इन सारे शबहात को स्राप रफा कर दें। यह पब्लिक सेक्टर है तो वाकई पब्लिक सेक्टर रहें श्रीर जो पब्लिक सेक्टर का फर्ज है वही अनजाम दे, बेईमान अफसर, बेकार ग्रफसर, रिश्वत लेने वाले ग्रफसर यहां न रह सके। यह मेरी नहीं बल्कि सारै तालीमयाफता बेरोजगारों की भी डिमाण्ड हैं। यह काम बहुत जल्द गहराई ईमानदारी से किया जाए ताकि करप्ट ग्रौर कम्युनल ग्राफीसरों का पूरी तरह सफाया हो जाए। उम्मीद है कि मौजूदा हुकूमत पब्लिक सेक्टर को स्रौर ज्यादा बढ़ाएगी श्रौर पिछली हुकूमत से भी ज्यादा बढ़ाएशी --- बहुत बहुत शुक्रिया।

SHRI H. N. BAHUGUNA: Vice-Chairman, Sir, I am grateful to the Members for welcoming this Bill and paying tributes both to my predecessor and the previous Government for having followed a really good policy with regard to the development and ownership of this particular sector, namely, oil. - However, many doubts have been raised and many questions have been raised with regard to certain basic features of this Bill. The first one, Sir, is about the amount paid for acquiring the shares and functions of this particular organisation, which is a multi-national operating in India. As the House knows, Sir, I had, at the outset, said that this was by way of a bargain struck between the predecessor Government on the one hand and Caltex on the other.

Now, a number of questions were raised as to what really the Caltex had invested in India and how much profit they had repatriated. I have those figures. But I do not think any purpose would be served by giving those figuers because I have no doubt in my mind that this nation has the power to take over any industry or avocation or business in view of the amendment of the Constitution which this august House and the other House made after the Congress Government came to

power in the wake of the 1971 elections. We could determine the amount that had to be paid and not negotiate the whole thing. It was within the competence of the Government. But for reasons, and quite weighty reasons, which may not be acceptable to those who have a socialist view, but who know that this country has a mixed economy and that for some time to come, we will have to depend on many types of situations and bear with them, negotiations were entered into. In the ultimate analysis, it came down to Rs. 13 crores. This was the amount determined. It is true that Caltex was exempted from the payment of capital gains tax etc. on that amount, which did mean Rs. 4.29 crores. But Sir, this obviously means payment in rupee and not in dollars. In effect, this is a book adjustment by which the nation neither looses nor gains, except that Rs. 13 crores, in all, is to be repatriated outside this country. Now, there is no option. Since it is a part of the bargain, it would be a breach of trust and faith for which this country would not have any justification and it is not in the way of things acceptable either to this side or that side of tne House. We do not mean exprepriation of any property. We do want to pay something. Obviously, Sir, the amount determined by the predecessor Government was Rs. 13 crores. Frue, it is paid in instalments, and for good reasons. It is paid in instalments because we do not want the total foreign exchange to go out all at once. Some advantage is there in it. So far as the question raised by the hon. Member, Shri Kalyan Roy, is concerned, about the liabilities of these people to pay past taxes or past liabilities before the date of takeover, the relevant date, all that is being taken care of and the Caltex people have agreed to make such payments as become due against them within 60 days of the claim made against them. Now these liabilities for 1975 and earlier years are taken care

So far as this capital gains tax is concerned, as I have said, it is paid in rupee and, therefore, though we save the foreign exchange, but it is true that the Caltex gains all the amount of Rs. 13 crores in take off. The question was raised as to how much they invested. The earlier dollar investment of Caltex was 20 million and in addition an interest free loan of three million pound sterling was extended to the Indian company by the Caltex U.K.

It is true that the Caltex India had in their supervisory hierarchy officers with very high scales of pay, including extra-ordinary perks which did not have any comparison with our oil company official pay structure and, therefore, we will have to see and we have made a provision in this very Act. While we have covered every workman, his rate of pay, his conditions of service, even in the case where he is a temporary worker, have made it plain that with regard to officers who do not come within the purview of this particular provsion which gives protection, who is beyond that we have clearly said that we reserve the right to screen them. We reserve the right to absorb them. But we also reserve the right to offer them those salaries which parallel designations carry in our existing organisations. If these officers feel that they cannot work within these conditions, well, they would be most welcome to choose retirement. We are not bound to take all of them. The law makes it abundantly clear. However, it will be our andeavour to see that brain-drain does not take place. This will not apply to managerial staff but so far as very good scientists and technologically eminent people are concerned, it will be our endeavour to see that these people are not taken away and we do not suffer on that account.

Sir, some questions were raised about the very structure of petroleum prices etc. It is true, Sir, that these are very important segments, wherein our middle class, town-folk and even the common man sometimes is very much involved, but I am greatly worried, in fact, about kerosene oil, which covers more households than both of these

items (cooking gas and petrol) put together. And yet I am not in a position to say today what shall be the position of this important and very material or input strategic raw people. life of our the Nevertheless, it will be our endeavour to reduce the cost of production to the extent desirable to rationalise market. ing, to reduce costs on all counts but I cannot say today whether it will be possible for us to do anything in the matter of reduction of price.

A point was made by my hon. friend, Shri Bhandari, about the operational cost, the transportation cost and he said that the whole thing should be looked into realistically. It am sure we do mean business. shall have to look into it very realistically. But a number of claims are: number being made by а people. For example, the owners petrol pump something more and everybody wants. more. Whereas the consumer wants: things at a lesser price, the distributors or the people involved in operation are asking for more. The two are contradictory in nature. Nevertheless. I do not mean that one sector should suffer for the benefit of the other. And yet the people of India should have the very best out of us: I can only assure the House that I have been in this Ministry for hardly a week, but I will try to bend my energies in the direction in which the House expects me to do.

Sir, a talk has been made about Indianisation of our entire organisational structure. I am sure this is the most welcome suggestion made and we will have it. This particular takeover or acquisition is one step, a big step in that direction. So far as the other small companies are concerned, I have not yet made up my mind as to what really should be the policy, how we should approach the question. But it is sure that we do mean to try to make this company also come within the basic fold of ownership of this whole industry by the people of India. What will happen, how it will be done [Shri H. N. Bahuguna]

and achieved, will certainly be known to this House at the appropriate time.

Now, Sir, questions were raised about the compensation. I have said very plainly that this was in the bargain and it would not be either correct or possible for this Government to go back on this, since this is a commitment with a foreign company, already entered into by way of agreement between the Government of India, our predecessor Government, approved by the Cabinet and every one and those people who own Caltex in India. Therefore, we have to depend on it.

So far as the question of off-shore and on-shore drilling and the licensing of some people for Bay of Bengal, Kutch area or Sunderbans Area is concerned. I am looking into it. I would not like to make any more comment than this that the matter is under active consideration.

So far as what my hon, friend, Shri Kalyan Roy, said about the retrenched employees is concerned, I made a commitment in the Lower House which I would like to make here also. We cannot take back all the retrenched employees or any retrenched employee in the Caltex itself. But those who have been retrenched, if they are willing to serve in the new refineries which will come up and if we have a place for them, we will certainly give them a consideration and would certainly like to have them and make use of their capabilities. But due to computerisation, if some people became surplus to requirements and they have been retrenched, it is no more possible to load them on to this particular industry. However, if there are younger people and if there are vacancies due to natural wastage, certainly that can be looked into in case the person is suited to the requirements of the job.

One thing more and I have done. It is about the gas cylinders. As of now, we have enough capacity for manufacturing gas cylinders. It has

been brought to our notice in the House here that some accidents have taken place. I really do not know who controls this right now. I must beg the pardon of the House that I cannot say that the quality control, or control of Indian Standardisation specifications, or whatever it is looked after by which Ministry, But I will certainly also have this taken up by my Ministry, or the Ministry concerned, so that this type of tragedy which the hon Member, Shri Kalyan Roy, referred to does not take place. will be our endeavour to see that we serve our people to the best of our capacity.

So far as the question of ownership of this particular type of industry is concerned, I am very happy that the previous Government, as I said, has followed the path shown by Shri Jawaharlal Nehru and I can assure the House that the same path shall be consistently followed in relation to this particular sector. I have no doubt in my mind that the country will move forward, find more oil, become self-reliant. But obviously, Sir, in oil one has to have pluck and luck.

I wish the House all luck, the country all luck and I hope I too will have some luck in being able to find some more oil.

With these words, Sir, I am thankful to the hon. Members who bave given their views on this Bill with candour.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill to provide, in the public interest, for the acquisition of the shares of Caltex Oil Refining (India) Limited and for the acquisition and transfer of the right title and interest of Caltex (India) Limited in relation to its undertakings in India and thereby to secure that the ownership and control of the petroleum products produced by the Caltex Oil Refining

(India) Limited, and marketed and distributed by the said undertakings, in India, are so distributed as best to subserve the common good, as passed by the Lok Sabha, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 24 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI H. N. BAHUGUNA: Sir. I move:

"That the Bill be passed."

Sir, I want to give only one assurance. My hon, friend has raised the point as to what sort of policy we would have with regard to officers in this concern. Not only in this concern, Sir, but in the whole Ministry the policy will be that any person who is not secular or any communal element shall have no place and we shall see that secular people alone are allowed to function here.

The question was proposed.

SHRI BHUPESH GUPTA: Sir, on a point of inquiry. Sir, we hear that the British pipes which ONGC was buying from England was importing them through Indian Tube. After the visit of one of the executive personnel, Mr. Charles Gordon, to this country during the period of emergency, the sole agency has been transferred to some other concern. There is a question and I hope he will give an answer to it. But why could not these pipes be imported through the public sector undertaking? One Mr. Jhunjhunwala, I am told, met Mr. Charles Gordon

when he visited this country and virtually prevailed upon Indian Tube-I am not bothered about Indian Tube-to transfer the sole agency to some other concern. This is not good. Tatas should go, undoubtedly from the sole agency. But there is no need for spurious companies being patronised and favoured and I think when answering questions on Monday he will give the facts about the position of the pipes from British Steel. whether Mr. Charles Gordon came to India during the emergency, whether he was met, what was the result of the negotiations and whether the sole agency has been transferred from one company to another spurious company. I am not naming it for a variety of reasons. I think on Monday he will clarify this position.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Minister, have you anything to say?

SHRI H. N. BAHUGUNA: Sir, I am grateful to my hon. friend for telling me the supplementaties in advance. I will see whether I have all the material on the file. I will prepare myself for that. I can assure my friend that so far as I am concerned I will not allow any spurious people to come anywhere near me or my Ministry.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill be passed"

The motion was adopted.

THE VICE-CHA(RMAN (SHRI V. B. RAJU): The House stands adjourned till 11 A.M. on Monday.

The House then adjourned at thirty-five minutes past six of the clock till eleven of the clock on Monday, the 11th April, 1977.